MR. CHAIRMAN: The question is:

"That Clause 7, as amended, stand part of the Bill."

The motion was adopted.

Clause 7, as amended, was added to the Bill.

Clause 1 (Short title and Commencement)

Amendment made:

Page 1, line 5,-

for "It shall" substitute-

"Save as otherwise provided, it shall" (1)

(Shri H R Gokhale)

MR. CHAIRMAN: The question is:

"That Clause 1, as amended, stand part of the Bill"

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI H. R. GOKHALE: I move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

18.06 hrs.

SUPREME COURT JUDGES (CON-DITIONS OF SERVICE) AMEND-MENT BILL

MR. CHAIRMAN: The Supreme Court Judges (Conditions of Service) Amendment Bill is also the same as the previous one. So, we need not repeat it.

SHRI SOMNATH CHATTERJEE (Burdwan) I wan, an assurance in respect of this Bill also.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R GOKHALE): Not assurance; I will say, I will consider it.

Sir, I do not want to repeat my speech It is practically the same as the previous Bill with some minor variations, I beg to move.*

"That the Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We take up clause-by-clause consideration.

The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

[Mr. Chairman]

Clause 2 was added to the Bill.

Clause 3 (Insertion of new section 16A)

Amendment made

Page 2, line 21,-

for "dies" substitute "retires, or dies" (1)

(Shri H. R Gokhale)

MR CHAIRMAN The question is "That Clause 3, as amended, stand part of the Bill"

The motion was adopted

Clause 3 as amended, was added to

Clause 4 (Insertion of new sections 23A, 23B and 23C)

SHRI SOMNATH CHATTERJEE I beg to move

Page 2,-

after line 36, insert-

"23AA No retired Judge of Supreme Court shall be entitled to exercise any judicial or quasijudicial functions in any matter. question or dispute, in which a Government or a Government Company as defined by the Companies Act, 1956, or a body or authority constituted or incorporated by any Act of Parliament or of Legislature of a State or Union territory or under the administrative or financial control of a Government is a party or is interested or in any manner concerned or shall be eligible to be appointed to any office or post in respect of which salary or allowance will be payable out of the Consolidated Fund of India or of any State or of any Union territory

Explanation—For the purposes of this section, Government will mean the Central Government or the Government of a State or of a Union territory (2) MR. CHAIRMAN: I shall now put Amendment No 2 to Clause 4, moved by Shri Somnath Chatterjee, to the vote of the House

Amendment No 2 was put and negatived.

MR CHAIRMAN: The question is:
"That Clause 4 stand part of the
Bill."

The motion was adopted

Cluase 4 was added to the Bill.

Clauses 5 and 6, Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI H. R GOKHALE. I beg to

"That the Bill, as amended, be passed"

MR CHAIRMAN Motion moved:

"That the Bill, as amended, be passed."

श्री रामावतार शास्त्री (पटना):
ममापित रहोदय मझे एवं ब'त वहने हैं!
म जवाब चाहता हूं। मंत्री महोदय चप
वया है ' मम्बद्धरी एलावेंस श्राप सुत्रीम
कोट के तमाम जजों को दे रहे हैं। मि
मवाल उठाया था जब हाई क टं वाला बिस
चस रहा था वहा के जजों को श्राप म-चुन्नरी
एलावेंस क्यों नहीं दे रहे हैं?

सभापति महोदय वह नहा दिया उन्होंने ।

भी रामावतार शास्त्री नहीं वहा ।

सभापति महोश्यः उन्होंने वहा उन वं पास कोई बाय पीने वाला नहीं आता है। श्री रामावतार शात्री: भापना तर्क क्या है, यह तो में रवानी नरके बता दें।

Why this discrimination between judges of High Courts and Supreme Court? I would like to know the reasons categorically.

MR. CHAIRMAN: He has already said about that.

SHRI H. R. GOKHALE: The reasons are simple. First of all, they are the judges of the highest judiciary of the land unlike the judges of the High Courts. There are visitors who go to the Supreme Court, the High Court judges and other judges. The same, more or less, applies to Supreme Court judges although the allowance is less than that to the Chief Justice of the Supreme Court, as the Chief Justice has more visitors.

MR. CHAIRMAN: The question-

"That the Bill, as amended, be passed."

The motion was adopted.

18.11 hrs.

BUSINESS ADVISORY COMMITTEE
FIFTY-NINTH REPORT

MR. CHAIRMAN: Before we adjourn, Shri Raghu Ramaiah, Minister of Works and Housing and Parliamentary Affairs has to make a statement.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to present the Fiftyninth Report of the Business Advisory Committee.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow at 11.00 a.m.

18.06 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Tuesday, March 9, 1976/Phalguna 19, 1897 (Saka)